

Dated 25-1-93

8) Shri D.V. Gangal for the applicant.

Issue notice to the alleged condemners  
as to why contempt proceedings should not  
be initiated against them for <sup>alleged</sup> non  
compliance of our judgment dated 9-9-91

in O.A. No. 120/91.

The alleged condemners may appear  
in person or through their counsel on  
22-2-93.

Notice is issued to  
Condemnor on 12-93

MJ

(F.D.)

g

(V.D. Deshmukh)

MJ

(M.Y. Priolkar)

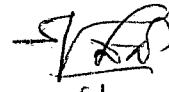
M(A)

CP 211/92 in O.A. 120/91

Date: 22-2-1993

None for the applicant. Mr.D.V.

Gangal counsel for the applicant  
has sent an application saying that  
he will ~~not~~ be attending the Supreme  
Court and will not be able to attend  
the Tribunal. Adjourned to 22-3-93.





(V.D. DESHMUKH)  
M(J)

(M.Y. PRIOLKAR)  
M(A)

M(12)